

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 65 OF 2018 &**  
**IA NOS. 1005 & 1006 OF 2017**

**Dated: 03<sup>rd</sup> May, 2018**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**Maharashtra State Electricity Distribution Company Ltd. ... Appellant(s)**  
**Vs.**  
**Maharashtra Electricity Regulatory Commission & Anr. ... Respondent(s)**

Counsel for the Appellant (s) : Ms. Rimali Batra  
Ms. Ananya Sachdeva

Counsel for the Respondent(s) : Ms. Swapna Seshadri  
Mr. Ashwin Ramanathan for R-2

**ORDER**

The learned counsel, Ms. Swapna Seshadri, appearing for the second Respondent at the outset submitted that the issue sought in the appeal is directly covered by the judgment dated 24.04.2018 in Appeal No.75 of 2017 on the file of the Appellate Tribunal for Electricity.

Therefore, she submitted that this appeal may be disposed of in terms of the judgment dated 24.04.2018 in Appeal No.75 of 2017.

Submission made by the counsel appearing for the second Respondent, as stated above, is placed on record.

The learned counsel appearing for the Appellant prays for two days' time to take instructions from the Appellant.

Submission made by the counsel appearing for the Appellant, as stated above, is placed on record.

List this matter on 07.05.2018, as requested by the learned counsel appearing for the Appellant.

**(S.D. Dubey)**  
**Technical Member**  
*bn/pr*

**(Justice N. K. Patil)**  
**Judicial Member**